CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 61/113/2020

This the dated 16th day, Wednesday of December, 2020



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

(Advocate: Mr. Ankesh Chandel)

Versus

- Union Territory of Jammu & Kashmir through its Principal Secretary,
 Health & Medical Education Deptt Civil Secretariat, Jammu-180 001;
- Principal,
 Government Medical College,
 Doda.

.....Respondents

(Advocate: Mr. Amit Gupta; Addl. Advocate General)

ORDER[ORAL]

Delivered by Hon'ble Mr. Anand Mathur, Member (A): -



When the matter is taken up, learned counsel for the applicant submits that T.A. has become infructuous.

- 2. Mr. Amit Gupta, Learned Additional Advocate General appearing for the respondents present.
- In view of the submission made by learned counsel for the applicant,
 T.A. is accordingly dismissed as infructuous. There shall be no order as to cost.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

16.12.2020

asvs